

**Sale of Products at Premium by M/s.
Motor Industries Company Ltd.,
Bangalore**

976. SHRI K. A. RAJAN: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government are aware that M/s. Motor Industries Company Ltd. (MICO), Bangalore, a company under MRTP Act and also sole producers of nozzels, elements and delivery valves and complete pumps and injections, are selling their products at a premium by its own distributors;

(b) whether Government are also aware that there is a shortage of these products, real or artificial;

(c) if the answer to parts (a) and (b) is in positive, what action is being taken against this firm under the provision of MRTP Act; and

(d) whether Government have a proposal under consideration to issue more licences for manufacture of these items?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKER): (a) to (d). M/s. Motor Industries Company Limited (MICO), Bangalore are the dominant suppliers of fuel injection equipments to the Automotive Industry in the country. Due to considerable increase in the production of commercial vehicles and tractors during the last two years, the company has not been able to meet the full requirements of these industries even though all possible assistance was given to them by Government for increasing their production. The Government has been receiving complaints against the company from time to time alleging, inter-alia, artificial shortages and charging of

prices at premium in the supply of the spare parts like fuel injection pumps and their parts manufactured by the company. There is also an allegation that there has been a 100 per cent increase in prices by the company in one year in respect of the products manufactured by it. These allegations are being investigated by the MRTP Commission.

There have also been allegations of various types of restrictive trade practices practised by the company. The Commission instituted three inquiries against the company on applications filed by the Registrar, Restrictive Trade Agreements under Section 10(a) (iii) of the Monopolies and Restrictive Trade Practices Act, 1969. In one case the inquiry was terminated by the Commission as the agreement/arrangement containing the restrictive trade practices complained of had expired by efflux of time. In the other two inquiries, the Commission passed 'cease and desist' orders. Some of the allegations regarding restrictive trade practices are still under investigation by the Commission.

The Government have also made efforts to encourage setting up of alternative sources of supply of these items in order to meet the requirements of the automotive industry in the country and a proposal to grant an Industrial licence to another firm in this field is under consideration. M/s. Motor Industries Company Limited have also made on 20-2-80, an application under Section 21 of the M.R.T.P. Act to effect substantial expansion in the manufacture of spark plugs, pumps, nozzels,

nozzle holders, filters, elements and delivery valves as under:-

	Item of manufacture	Annual capacity in Nos.	
		Present Licensed capacity	Expansion proposed
1	Spark plugs	60,00,000	90,00,000
2	Single Cylinder pumps	5,40,000	1,81,000
3	Multi Cylinder pumps including Distribution and Multifuel type.	1,65,500	1,34,500
4	Nozzle holders	9,60,000	5,40,000
5	Nozzles	42,00,000	18,00,000
6	Filters	1,12,500	1,47,500
7	Elements	36,00,000	27,00,000
8	Delivery Valves	47,50,000	32,50,000

This application is under consideration of Government.

मतदाता सूचियों में अनियमिततायें

978. श्री बन्नापाल शंलानी : क्या विधि, न्याय और कम्पनी कार्य मंत्री यह बताने की कृपा करेंगे कि :

क्या सरकार को मतदाता सूचियों में अनियमितताओं के बारे में शिकायत प्राप्त हुई है :

(ख) क्या सरकार का विचार इनकी जांच के लिए एक समिति नियुक्त करने का है : और ;

(ग) यदि हां तो कब तक और उसका गठन एवं निर्देश पद क्या है ?

विधि, न्याय और कम्पनी कार्य मंत्री (श्री पी. शिवशंकर) :

(क) निर्वाचक नामावलियों में पात्र मतदाताओं के नाम के खोप काटे जाने के संबंध में शिकायतें निर्वाचन आयोग में मतदान की तारीख को और उसके बाद प्राप्त हुई थी। अधिकतर शिकायतें साधारण प्रकृति की हैं।

(ख) जी नहीं।

(ग) प्रश्न ही नहीं उठता।

Availability and requirement of Power in the Country

979. SHRI BALASAHEB VIKHE PATIL;

Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state:

(a) whether he is aware that power situation all over the country has worsened over the past few weeks;

(b) if so, what is the present power position in the country State-wise, indicating availability and requirement, and

(c) what action has been taken by Government to improve the position in general in the country and Maharashtra in particular?

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURY): (a) and (b). It is not correct to say that power supply situation in the country has deteriorated during the past few weeks. However, a number of States